

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH AT PUNE**

Original Application No. 235 of 2024

Vanashakti & Anr.

...Applicants

Versus

Union of India & Ors.

...Respondents

AND

J. Kumar Infraprojects Limited

...Respondent No.7

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7 - 11

I, Mr. Pravin Ghag, Adult, Indian Inhabitant, being the Authorized Representative of Respondent No.7, having my office at J. Kumar House, CTS No.448, 448/1 and 449, Subhash Road, Vile Parle (East), Mumbai – 400057, do hereby solemnly affirm and state as follows:

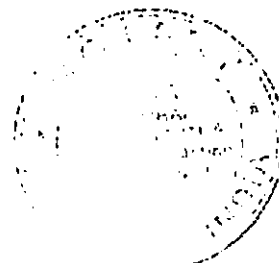
1. I am the Authorized Representative of Respondent No.7 and am duly authorised to affirm this Additional Affidavit. I am conversant with the facts and circumstances of the present proceedings and therefore competent to affirm this Affidavit.

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2. Save and except what is expressly modified or supplemented herein, Respondent No.7 reiterates and adopts the contents of its Affidavit in Reply already filed before this Hon'ble Tribunal.
3. The present Additional Affidavit is necessitated on account of a subsequent development which has taken place during the pendency of the present proceedings and which has a direct bearing on the issues arising for consideration before this Hon'ble Tribunal.
4. It is respectfully submitted that, after filing of the Reply, the proposal submitted by Respondent No.7 for utilisation of the subject site as a casting yard for execution of the Mumbai Metro Project *vide* Letter dated 03.11.2025 came to be considered by the Eco-Sensitive Zone Monitoring Committee of Sanjay Gandhi National Park, constituted under the provisions of the Eco-Sensitive Zone Notification dated 05.12.2016. Copy of the Letter dated 03.11.2025 is hereto annexed and marked as Annexure "A".
5. The proposal submitted by Respondent No.7 was placed before the Monitoring Committee in its meeting held on 25.03.2026, wherein the

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Committee examined the proposal together with the reports and comments received from the concerned departments.

6. Pursuant thereto, the Member Secretary of the Monitoring Committee, by communication dated 10.06.2026, has formally communicated the decision of the Monitoring Committee granting approval/no objection for utilisation of the subject site for casting yard activities, subject to various environmental safeguards and conditions. A copy of the said communication is annexed hereto and marked as Annexure "B".
7. It is respectfully submitted that the Monitoring Committee has specifically recorded and clarified that the proposed activity falls within the category of *regulated activities* under Paragraph 4, Item 11 of the Eco-Sensitive Zone Notification dated 05.12.2016 and accordingly considered the proposal on merits.
8. The Monitoring Committee, after considering the proposal and the opinions of the concerned authorities, unanimously resolved that it had no objection to permitting the casting yard subject to the conditions prescribed therein.

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9. It is pertinent to note that the approval contains several stringent environmental safeguards including, inter alia:

- (a) prohibition against establishment or operation of any Ready-Mix Concrete Plant at the site;
- (b) preservation of natural drainage and watercourses;
- (c) implementation of adequate dust suppression and pollution control measures;
- (d) prohibition against dumping of debris and waste within the Eco-Sensitive Zone;
- (e) protection of flora and fauna and implementation of wildlife protection measures;
- (f) compliance with all applicable environmental statutes and permissions;
- (g) restrictions relating to groundwater extraction, tree felling and allied environmental safeguards.



10. Respondent No.7 i.e. the answering Respondent respectfully submits that it has accepted all the aforesaid conditions and undertakes to continue complying with each of them in letter as well as spirit.

11. Thereafter, the Answering Respondent submitted an application dated 13.06.2026 before the Maharashtra Pollution Control Board ("MPCB") seeking grant of Consent to Operate for the casting yard under the provisions of Sections 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Pursuant thereto, the MPCB, vide its Letter dated 06.07.2026 bearing reference no. MPCB/ROT/Restart/2607060001/E-3314709, conveyed its approval for operation of the casting yard. Copy of the application dated 13.06.2026 and the MPCB Letter dated 06.07.2026 are annexed hereto and marked as Annexure "C" and Annexure "D", respectively.

12. It is respectfully submitted that, upon due consideration of the aforesaid application and after being satisfied with the compliance of the applicable

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statutory requirements, the Maharashtra Pollution Control Board was pleased to issue a Consent to Operate in favour of Respondent No.07 i.e. the Answering Respondent vide order dated 07.07.2026, bearing UAN No. MPCB-CONSENT-0000291526, whereby the casting yard activity at the subject site has been expressly permitted and the said Consent has been granted for the period up to 30.06.2029, subject to the terms and conditions stipulated therein. A copy of the Consent to Operate dated 07.07.2026 is annexed hereto and marked as Annexure "E".

13.The aforesaid approvals assume considerable significance in the facts of the present case in as much as one of the principal allegations in the Original Application is that the use of the subject site as a casting yard is impermissible under the Eco-Sensitive Zone Notification.

14.The competent statutory authority entrusted with implementation of the Eco-Sensitive Zone Notification has now examined the very activity impugned in the Original Application and, after due consideration, has itself concluded that the activity is capable of being permitted subject to appropriate environmental safeguards.

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15.It is respectfully submitted that the aforesaid approval is consistent with and unequivocally affirms the stand consistently taken by the Answering Respondent since the inception of the present proceedings, as set out in the Affidavit in Reply filed on behalf of Respondent No. 7, namely that:

- (a) no Ready Mix Concrete Plant is presently operational at the site;
- (b) the site is utilised exclusively as a casting yard for execution of the Mumbai Metro Project;
- (c) the activity is directly connected with a project of substantial public importance; and
- (d) Respondent No.7 has throughout acted bona fide by approaching the competent authorities and complying with regulatory requirements.

16.The subsequent approval granted by the Monitoring Committee lends independent statutory support to the stand consistently taken by Respondent No.7 that the activity is not one which is prohibited per se under the Eco-Sensitive Zone Notification.

17.The Applicant's allegation that the activity is inherently illegal or incapable of being permitted under the Eco-Sensitive Zone Notification therefore

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stands negated in view of the decision rendered by the very statutory authority constituted for implementation of the said Notification.

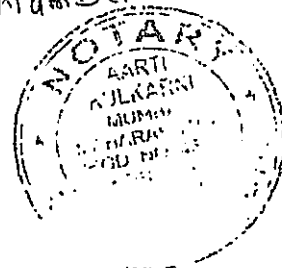
18. Respondent No.7 respectfully submits that the aforesaid subsequent development deserves to be taken on record while adjudicating the present proceedings as it materially affects the issue pending before this Hon'ble Tribunal.

19. It is therefore respectfully prayed that this Hon'ble Tribunal may be pleased to take the said approval dated 10.06.2026 as well as the MPCB Consent Letter dated 06.07.2026 on record while deciding the present Original Application and consider the same along with the Affidavit in Reply already filed by Respondent No.7.

20. In view of the herein attached approval dated 10.06.2026 and MPCB Consent Letter dated 06.07.2026, the issues raised in the present Original Application No. 235 of 2024 no longer survive for adjudication. Accordingly, the present Original Application has become infructuous and is liable to be dismissed.

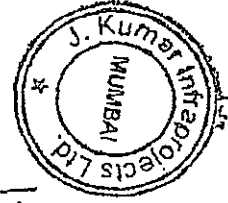
Solemnly Affirmed at Mumbai on this
9th day of July 2026.

[Signature]



Dated: 08.07.2026

Place: Mumbai



Phag

Authorised Representative

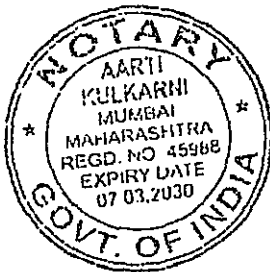
For J. Kumar Infraprojects Limited

Mr. Pravin Phag

Hemant Patel

Advocates for Respondent No. 07 - 11

For MZM Legal LLP



BEFORE ME

Aarti Kulkarni

AARTI KULKARNI
NOTARY (GOVT. OF INDIA)
HIGH COURT, MUMBAI

702 Shree Ch. SL Paranjape A Scheme Road No. 1,
Opp. Perichawar Post Office Subhas Road,
Vile Parle (East), Mumbai - 400 057

NOTED & REGISTERED
Sr. No. 189 Page No. 20
Dated 07/07/2026



ANNEXURE - A

J. Kumar Intraprojects Ltd. *JTC*

We dream ... *S* we achieve...

Regd. Off. J. Kumar House, CTS No. 418, 418-1, 449, Sanhash Road, Vile Pagar (2), Mumbai - 400 037, Maharashtra, INDIA.
Ph: +91-22-6871 7991 / +91-22-6774 3555 • Email: info@jksunat.com • Website: www.jksunat.com
CIN: L71210MH1999PLC122886

03/11/2025

J. Kumar
SINCE 1970

To,
Member Secretary,
Sanjay Gandhi National Park Eco Sensitive Zone Monitoring Committee,
Deputy Conservator of Forests, Thane Forest Division,
Marathon Circle, Lal Bahadur Shastri Marg,
Naupada, Thane (West) - 400602

Subject: Proposal for works to be carried out inside Eco Sensitive Zone of
Sanjay Gandhi National Park.

Reference: MoEF & CC, Notification, No. S.O. 3645(E), dated 05.12.2016

Sir,

We are proposing construction for purpose of "Casting Yard" situated on plot bearing Survey No 146/1, 2, 3; Survey No. 150 at Ghodhunder Road, Thane area admeasuring 12,270.00 Square Meters of Village-Churna, Taluka and Dist-Thane. The above mentioned area falls within the Notification dated 05.12.2016 of Eco Sensitive Zone of Sanjay Gandhi National Park. Therefore, prior approval of Eco Sensitive Zone Monitoring Committee is required for implementation of the said project. The property is bordering/not bordering the boundary of Sanjay Gandhi National Park.

Requisite proposal along with documents mentioned in prescribed checklist is enclosed herewith in 3 copies. The Proposal is also being submitted in PDF file in a CD/Pen drive. Hence it is requested to grant approval of Monitoring Committee to the above mentioned proposal.

Thanking you.

Yours faithfully,

For J. Kumar Intraprojects Ltd.

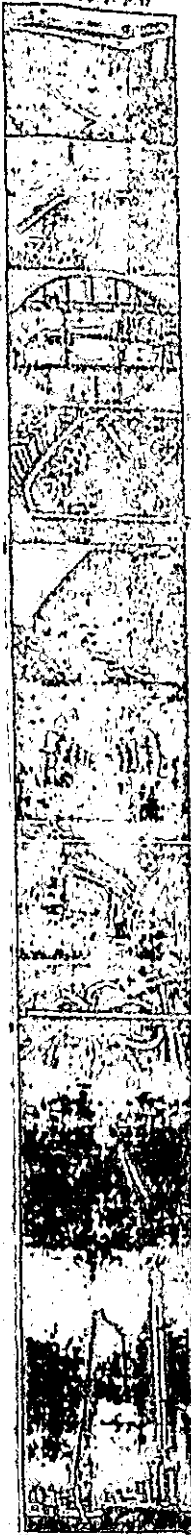
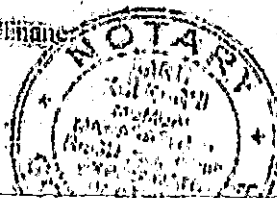
(Name of the Applicant)

Pravin Ramkrishna Ghosh

(Director - Admin & Compliance)

Address - 2117, T5, Lodhi Quality Home, Crown, Majiwada, Thane
Mobile no - 7718991856

03-11-2025
आवक लिपीक
उप व नगराक
यनविभाग, राय. याचिकाद्वारा





ANNEXURE - "B"

महाराष्ट्र शासन

वनविभाग

सदस्य सचिव,

दूरध्वनी
क्र.

022- 2542 1373 /
022- 25434349

संजय गांधी राष्ट्रीय उद्यान इको सेन्सिटीव्ह झोन
सनियंत्रण समिती तथा

उप वनसंरक्षक, ठाणे वनविभाग यांचे कार्यालय

ईमेल-

dyc/thane@mahaforest.gov.in
dclthane@gmail.com

मॅरेथॉन सर्कल, लाल बहादूर शास्त्री मार्ग, नौपाडा, ठाणे-400602

पत्र जा.क्र. कक्ष-१/२०/जमीन/ 9209 /२०२६-२७ दिनांक १० जून, २०२६

प्रति,

मेसर्स जे. कुमार इन्फ्राप्रोजेक्ट्स लि. तर्फे
श्री प्रविण रामकृष्णा घाग,
जे.कुमार हाऊस, सि.टी.एस. नं. ४४८, ४४८/१, ४४९,
सुभाष रोड, विलेपार्ले पूर्व,
मुंबई - ४०० ०५७.

विषय:- संजय गांधी राष्ट्रीय उद्यान पर्यावरण संवेदनशील क्षेत्रात मौजे चेणे, ता.ठाणे येथील सर्वे क्र. १४६/१, १४६/२, १४६/३ व १५० क्षेत्रात Casting yard व तत्सम बांधकामे करणेबाबत...

- संदर्भ : १) पर्यावरण, वन आणि जलवायु परिवर्तन मंत्रालयाकडील अधिसूचना क्र. का.आ. ३६४५ (अ), दिनांक ०५.१२.२०१६. व क्र. का.आ.४००४(ई), दिनांक ०५ नोव्हेंबर, २०२०.
- २) आपलेकडील दिनांक ०३.११.२०२५ रोजीचा प्रस्ताव.
- ३) संजय गांधी राष्ट्रीय उद्यान इको सेन्सिटीव्ह झोन सनियंत्रण समितीची दिनांक २५ मार्च, २०२६ रोजीची बैठक.
- ४) या कार्यालयाचे पत्र क्र.कक्ष-१/२०/जमीन/१००५, दिनांक २९.०५.२०२६

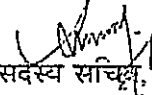
आपलेकडील संदर्भ क्र. ०२ अन्वये आपणाद्वारे संजय गांधी राष्ट्रीय उद्यान पर्यावरण संवेदनशील क्षेत्रात मौजे चेणे, ता.ठाणे येथील सर्वे क्र. १४६/१, १४६/२, १४६/३ व १५० चे क्षेत्रात Casting yard व तत्सम बांधकामे करणेसाठी संजय गांधी राष्ट्रीय उद्यान पर्यावरण संवेदनशील क्षेत्र सनियंत्रण समितीची परवानगी मिळणेकरीता समितीकडे प्रस्ताव सादर करण्यात आला आहे.

सदर प्रस्तावावर संजय गांधी राष्ट्रीय उद्यान पर्यावरण संवेदनशील क्षेत्र सनियंत्रण समितीच्या दिनांक २५ मार्च, २०२६ रोजीच्या बैठकीमध्ये संविस्तर चर्चा झाली आहे. प्रस्तावांतर्गत कामे केंद्र शासनकडील दिनांक ०५.१२.२०१६ रोजीच्या अधिसूचनेतील मुद्दा क्रमांक ०४ परिच्छेद क्रमांक ११ नुसार प्रस्तावाधिन कामांचा समावेश Regulated Activity मध्ये होत आहे. तसेच सदर प्रस्तावांतर्गत संजय गांधी राष्ट्रीय उद्यान, बोरिवली विभाग यांचेकडील प्राप्त अभिप्रायानुसार काही अटींच्या अधिन राहून मंजूरी देण्याचे सर्वानुमते ठरले आहे.

प्रस्तुतचा प्रस्ताव दिनांक ०५.१२.२०१६ रोजीच्या अधिसूचनेतील परिच्छेद क्र. ४ मधील मुद्दा क्र. ११ प्रघातील Regulated Activities या श्रेणीमधील उपक्रम आहे. तसेच सदर प्रस्तावांतर्गत मौजे चंगे, ता.टाणे येथील सर्वे क्र. १४६/१, १४६/२, १४६/३ व १५० चे क्षेत्रात Casting yard व तत्सम बांधकामे करावयाचे असल्याने, सदर कामास हरकत नसल्याचे उपस्थित सदस्यांचे एकमत झाले असून त्याआधारे प्रस्तावांतर्गत सदर बांधकाम करणेसाठी खालील अटींवर सनियंत्रण समितीची मान्यता देणेत येत आहे.

१. संजय गांधी राष्ट्रीय उद्यान पर्यावरण संवेदनशील क्षेत्राकरीता झोनल मास्टर प्लॅन करिता शासन निर्णय क्रमांक डब्ल्यूएलपी-०३.२६/प्र.क्र.६६/फ-१, दिनांक २०.०३.२०२६ अन्वये शासन मान्यता प्राप्त झाली आहे. सदर झोनल मास्टर प्लॅनमधील मुद्दा क्रमांक ८.५ मध्ये नमूद केलेनुसार “संरक्षित क्षेत्राच्या पर्यावरण संवेदनशील क्षेत्रात येणा-या प्रकल्पाच्या भागाच्या किंमतीच्या २% रक्कम प्रकल्प यंत्रणेकडून जमा करणे बंधनकारक आहे” अशी तरतूद आहे. त्यानुसार सदर प्रकल्प किंमतीच्या २% रक्कम “संजय गांधी राष्ट्रीय उद्यानाच्या संवर्धन व संरक्षणासाठी” संजय गांधी राष्ट्रीय उद्यान, बोरिवली विभागाकडे सदर प्रकल्प यंत्रणेने भरणा केलेली असलेबाबत दिनांक ०४.०६.२०२६ रोजीचे पत्रान्वये या कार्यालयास कळविले आहे.
२. प्रस्तावांतर्गत Casting yard व तत्सम बांधकामे विषयांकीत क्षेत्रात अनुज्ञेय राहिल. प्रस्तावांतर्गत समाविष्ट रेखांकनामध्ये कोणताही फेरबदल करता येणार नाही. तसेच प्रस्तावीत केलेल्या व समितीने मान्यता दिलेल्या बांधकामा व्यतिरिक्त सदर क्षेत्रात कोणतेही नवीन बांधकाम करावयाचे असल्यास त्याकरीता सनियंत्रण समितीची पुनश्च मान्यता प्राप्त करून घेणे आवश्यक आहे.
३. प्रस्तावांतर्गत क्षेत्रात तसेच पर्यावरण संवेदनशील क्षेत्रात RMC Plant उभारता येणार नाही.
४. प्रस्तावित बांधकाम क्षेत्र वगळता नैसर्गिक प्रवाह/उतार/भूभाग आहे तसा ठेवणे आपणास बंधनकारक राहिल.
५. संजय गांधी राष्ट्रीय उद्यानातील वन्यप्राण्यांसाठी सुरक्षेच्यादृष्टीने आपले प्रस्तावात क्षेत्रासभोवती ३.०० मी. उंच पक्करी संरक्षित भिंत व त्यावर १.०० मी. उंचीचे तारेचे कुंपण करणेत यावे. याकरीता संबंधित नियोजन प्राधिकरणात अंमलात असलेल्या विकास नियमावलीनुसार सक्षम प्राधिकरणाची मंजूरी प्राप्त करून घ्यावी.
६. रेनवॉटर हार्वेस्टिंग सिस्टिम व सोलर वॉटर हिटींग सिस्टीम कार्यान्वित करणे आपणास बंधनकारक राहिल.
७. अक्षय ऊर्जा स्रोतांचा वापर करणे आपणास बंधनकारक राहिल.
८. सदर बांधकाम करताना संजय गांधी राष्ट्रीय उद्यानाच्या वनक्षेत्रात डेब्रीज टाकले जाणार नाही.

९. सदर प्रकल्पामुळे ध्वनी व हवा प्रदुषण होणार नाही याकरीता प्रकल्प यंत्रणेने आवश्यक त्या उपाययोजना कराव्यात.
१०. कोणत्याही परिस्थितीत प्रकल्प क्षेत्रातील सांडपाणी नैसर्गिक पाण्याच्या नाल्यात/ प्रवाहात सोडले जाणार नाही. त्याकरीता प्रकल्प क्षेत्रात स्वतंत्र मलनिसारण टाकी (Septic Tank) बांधण्यात यावी. याकरीता संबंधित नियोजन प्राधिकरणात अंमलात असलेल्या विकास नियमावलीनुसार सक्षम प्राधिकरणाची मंजूरी प्राप्त करून घ्यावी.
११. संजय गांधी राष्ट्रीय उद्यानातील वन्यप्राण्यांच्या व्यवस्थापनेवर अथवा त्यांच्या भ्रमणमार्गात अडथळा निर्माण होईल असे लाईट्स/ फोकस सदर प्रकल्प क्षेत्रात उभारता येणार नाही.
१२. संजय गांधी राष्ट्रीय उद्यानातील नैसर्गिक पाण्याचे स्रोतावर परिणाम होऊ नये म्हणून प्रकल्प क्षेत्रात नव्याने विहीर खणता येणार नाही अथवा बोअरवेल करता येणार नाही. याकरीता संबंधित नियोजन प्राधिकरणात अंमलात असलेल्या विकास नियमावलीनुसार सक्षम प्राधिकरणाची मंजूरी प्राप्त करून घ्यावी.
१३. आवश्यकतेनुसार वने तसेच पर्यावरण विषयक प्रचलित कायदे/अधिनियमांतर्गत इतर संबंधित नियामक विभाग/प्राधिकरणाची परवानगी प्राप्त करून घेणे आवश्यक राहील.
१४. प्रस्तावांतर्गत कामांकरीता वृक्षतोड होणार असल्यास त्यास संबंधित प्राधिकरणाकडून परवानगी प्राप्त करून घेणे बंधनकारक आहे.
१५. प्रकल्पाच्या कामांमुळे भारतीय वन अधिनियम १९२७, वन (संवर्धन) अधिनियम, १९८० तसेच वन्यजीव (संरक्षण) अधिनियम, १९७२ चा भंग होणार नाही याची सर्वतोपरी दक्षता घेण्यात यावी.


सदस्य सचिव

संजय गांधी राष्ट्रीय उद्यान इको सेन्सिटीव्ह झोन
सनियंत्रण समिती
तथा
उप वनसंरक्षक
ठाणे वन विभाग, ठाणे

- प्रतिलिपी : अध्यक्ष, संजय गांधी राष्ट्रीय उद्यान पर्यावरण संवेदनशील सनियंत्रण समिती तथा आयुक्त, बृहन्मुंबई महानगरपालिका, छत्रपती शिवाजी टर्मिनस समोर, मुंबई — ४००००१ यांच्याकडे माहितीस्तव सादर.
- प्रतिलिपी : नगररचनाकार, मिरा-भाईंदर महानगरपालिका यांच्याकडे माहितीसाठी सस्नेह अग्रेषित.
- प्रतिलिपी : वनसंरक्षक व संचालक, संजय गांधी राष्ट्रीय उद्यान, बोरीवली यांच्याकडे माहिती व जरूरी कार्यवाहीसाठी सादर.

True Translation Copy of Annexure - B

Government of Maharashtra
Forest Department
Member Secretary,
Office of Sanjay Gandhi National Park
Eco-Sensitive Zone Monitoring Committee
and Deputy Conservator of Forests,
Thane Forest Division
Marathon Circle, Lal Bahadur Shastri
Marg, Naupada, Thane-400602
Phone: 022-2542 1373 / 022-25434349
Email: dycfthane@mahaforest.gov.in,
dcfthane@gmail.com

Letter O. No.: Kaksha-
1/20/Jamin/1201/2026-27
Date: 10 June, 2026

To,
M/s J. Kumar Infraprojects Ltd.
Through Shri Pravin Ramkrishna Ghag,
J. Kumar House, C.T.S. No. 448, 448/1, 449,
Subhash Road, Vile Parle East,
Mumbai – 400 057.

Subject: Regarding construction of a Casting Yard and allied structures on land bearing Survey Nos. 146/1, 146/2, 146/3 and 150 at Village Chene, Taluka Thane, falling within the Eco-Sensitive Zone of Sanjay Gandhi National Park.

Reference:

1. Notification No. Ka.Aa. 3645(A) dated 05.12.2016 and No. Ka.Aa. 4004(E) dated 5th November, 2020 of the Ministry of Environment, Forest and Climate Change Ministry.
2. Your proposal dated 03.11.2025.
3. Meeting of the Sanjay Gandhi National Park Eco-Sensitive Zone

Monitoring Committee held on 25 March, 2026.

4. Letter No. Kaksha-1/20/Jamin/1005, dated 29.05.2026 from this office.

Pursuant to your proposal referred at Reference No. 2 above, you had submitted a proposal to this Committee seeking permission from the Sanjay Gandhi National Park Eco-Sensitive Zone Monitoring Committee for construction of a Casting Yard and allied structures on land bearing Survey Nos. 146/1, 146/2, 146/3 and 150 at Village Chene, Taluka Thane, falling within the Eco-Sensitive Zone of Sanjay Gandhi National Park.

The said proposal was discussed in detail at the meeting of the Sanjay Gandhi National Park Eco-Sensitive Zone Monitoring Committee held on 25 March, 2026. The work under the proposal falls under "Regulated Activity" as per paragraph No. 11 of point No. 4 of the Central Government's notification dated 05.12.2016. It was approved unanimously that sanction should be granted subject to certain conditions as per the opinion received from Sanjay Gandhi National Park, Borivali Division in respect of the said proposal.

The present proposal is an activity falling under "Regulated Activity" as per paragraph No. 11 of point No. 4 of the

Central Government's notification dated 05.12.2016. Also since the proposed construction of a Casting Yard and allied structures is to be carried out at Village Chene, Taluka Thane on land bearing Survey Nos. 146/1, 146/2, 146/3 and 150, all the members present agreed that there is no objection for the said work, the Monitoring Committee hereby grants approval for the said construction subject to the following conditions:

1. Government approval for the Zonal Master Plan for the Eco-Sensitive Zone of Sanjay Gandhi National Park has been granted vide Government Decision No. WLP-03.26/Pra.Kra.66/F-1, dated 20.03.2026. As mentioned

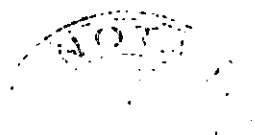
in point No. 8.5 of the said Zonal Master Plan there is provision that, "it is mandatory for project holders whose projects fall within the eco-sensitive zone of a protected area to deposit 2% of the cost of the project area". Accordingly, this office has been informed by Project holder vide letter dated 04.06.2026 that the project holder has deposited 2% of the project cost with Sanjay Gandhi National Park, Borivali Division, towards "Conservation and Protection of Sanjay Gandhi National Park."

2. The Casting Yard and allied structures referred under the proposal shall be permitted within

the subject area. No change can be made to the layout included in the proposal. If any new construction, other than the construction approved by the Committee under this proposal, is to be undertaken within the said area, fresh approval shall be required to be obtained from the Monitoring Committee.

3. No RMC (Ready-Mix Concrete) Plant can be set up within the proposed area or within the Eco-Sensitive Zone.
4. It will be binding on you to maintain as it is the natural flow/slope/plot excluding the proposed construction area.

5. For the safety from wild animals in Sanjay Gandhi National Park, a solid protective wall 3.00 meters high shall be constructed around the proposed area, topped with 1.00 meter high wire fencing. Approval from the Competent Authority be obtained as per the development control regulations applicable under the relevant planning authority.
6. It is mandatory to implement a rainwater harvesting system and solar water heating system.
7. Use of renewable energy sources is mandatory.



8. No debris should be dumped in the forest area of Sanjay Gandhi National Park during construction.
9. The project holder should take necessary preventive measures for not causing noise or air pollution by this project.
10. Under no circumstances shall wastewater from the project site be discharged into natural water streams/channels. A separate septic tank should be constructed within the project site for this purpose. Approval should be obtained from the competent authority as per the applicable Development Control

Regulations under the relevant planning authority.

11. No lights/focus lights can be installed within the proposed project area that would disturb the management of wildlife in Sanjay Gandhi National Park or obstruct their movement paths.

12. In order to avoid affecting natural water sources in Sanjay Gandhi National Park, no new wells can be dug or borewells can be drilled within the project area. Approval is required to be obtained from the competent authority as per the development control regulations applicable under



the relevant planning authority for the same.

13. It will be mandatory to obtain permissions from Forest and other concerned regulatory departments/ authorities under prevailing forest and environmental laws/regulations as required.

14. If any tree-felling is required for the proposed work, permission is required to be obtained from the concerned authority for the same.

15. Utmost care is required to be taken to ensure that the project activities do not violate the Indian Forest Act, 1927, the Forest (Conservation) Act,

1980, and the Wildlife (Protection)
Act, 1972.

Sd/-

Member Secretary,
Sanjay Gandhi National Park Eco-Sensitive
Zone Monitoring Committee
and
Deputy Conservator of Forests
Thane Forest Division, Thane

Copy to : Chairman, Sanjay Gandhi
National Park Environment Sensitive
Monitoring Committee and Commissioner,
Brihanmumbai Municipal Corporation,
Chhatrapati Shivaji Terminus, Mumbai -
400001, for information.

Copy to : Town Planner, Mira-Bhayandar
Municipal Corporation, forwarded for
information.

Copy to : Conservator of Forests and
Director, Sanjay Gandhi National Park,
Borivali, for information and necessary
action.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Application for Consent/ Authorisation

Sir,
I/We hereby apply for*

1. Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
2. Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
3. Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altared/ additional manufacturing/processing activity from the premises as per the details given below.

Consent Information

UAN No:
MPCB-CONSENT-0000291526

Application submitted on:
13-06-2026

Industry Information

Consent To: Operate
IIN No.: NA
Submit to: SRO - Thane II

Type of institution: Industry
Industry Type: G11 Cement products (without using asbestos / boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
Category: Green
Scale: S.S.I

Revised Industry Categorization as per CPCB Guidelines 2025

New Industry Type: 32 Manufacturing of precast Cement products (without using asbestos/ boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions) Manufacturing of precast Cement products (without using asbestos/ boiler / steam curing) like pipe, pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)
Sector: Industrial Sector
New Category: Green

Location of industry/activity/etc: Local Body
Name of Local Body: MMRDA

EC Reqd.
No

Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit) No

General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

Name	Address
Pravin Ramkrishna Ghag	CTS No. 12 , JVLR Road Village Prajapur Andheri East
Designation	Taluka
Director -Admin & Compliance	363
Area	District
JVLR Road Village Prajapur Andheri East	Mumbai Suburban
Telephone	Fax
9167225192	NA
Email	Pan Number
pravin.ghag@jkumar.com	AAACJ9161C

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

Industry name	
Jkumar Infra Projects Limited	
Location of Unit	Survey number/Plot Number
Village Chene Ghodbunder Road	Survey No. 146/1 146/2 146/3 and 150
Taluka	District
Thane	Thane

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

Planning permission	Planning Authority
Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority	
Name of Local Body	Name of the licence issuing authority
Sanction plan/ Approved layout Plan/Commencement Certificate	

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

Name of Managing Director	Telephone number
Pravin Ramkrishna Ghag	9167225192
Fax number	Officer responsible for day to day business
NA	Pravin Ramkrishna Ghag

4. (a.) Are you registered Industrial unit ?

Yes

Registration number	Date of registration
820056944 / KW Ward /COMMERCIAL II	Jul 4, 2019

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

Gross capital (in Lakh)	* Verified	* Terms	* Consent Fee
684.00	CA Certificate	2	50000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

<i>Distance From</i>	<i>Distance(Km)</i>	<i>* Name</i>
SH/NH	0.00	--NA--
River	0.00	--NA--
Human Habitation	0.00	--NA--
Religious Place	0.00	--NA--
Historical Place	0.00	--NA--
Creek/Sea	0.00	--NA--

6b. Enter Latitude and Longitude details of site

<i>Latitude</i>	<i>Longitude</i>
0	0

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone, Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

<i>Location</i>	<i>Approved Industry Area</i>	<i>Sensitive Area</i>	<i>If Yes, Name Of Area</i>	<i>Industry Location with Reference to CRZ</i>
	No	No		

8. If the site is situated in notified Industrial estate,

	<i>Details</i>
<i>(a) Whether effluent collection, treatment and disposal system has been provided by the authority.</i>	No
<i>(b) Will the applicant utilize the system, if provided.</i>	No
<i>(c) If not provided, details of proposed arrangement.</i>	

9.

<i>(a) Total plot area (in square meter)</i>	<i>(b) Built up area and (in square meter)</i>	<i>(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)</i>
4000	2000	2000

10. Month and year of commissioning of the Unit.

2026-07-02

11. Number of workers and office staff

<i>Workers</i>	<i>staff</i>	<i>Hrs. of shift</i>	<i>Weekly off</i>
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12.

(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?

No

(b) If yes, please state population staying

Number of person staying

Water consumption

Sewage generation

Whether is STP provided?

No

(c) Indicate its location and distance with reference to plant site.

Number of person staying

Water consumption

13. List of products and by-products Manufactured in tonnes/month, Kl/month or numbers/month with their types i.e. Dyes, drugs etc. (Give figures corresponding to maximum installed production capacity)

Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
Cement	m3/month	U-Girder	0	4500	0	4500	NA
Cement	m3/month	Pier Cap	0	1000	0	1000	NA
Cement	m3/month	Pi-Girder	0	950	0	950	NA
Cement	m3/month	I-Girder	0	250	0	250	NA
Cement	m3/month	Parapet	0	300	0	300	NA

Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
Water	CMD	990	No	No	NA
Coarse Aggregate 20mm	Ton/M	4354	No	No	NA
Fine Aggregate 10 mm	Ton/M	3276	No	No	NA
Crush Sand	Ton/M	5656	No	No	NA
Micro Silica	Ton/M	175	No	No	NA
Fly Ash	Ton/M	50	No	No	NA
Cement	Ton/M	3115	No	No	NA
Admixture	Ton/M	42	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	10	8	Septic Tank & Soak Pit	Septic Tank followed by Soak Pit	On Land for Gardening	Domestic Waste Water shall be disposed through Septic Tank followed by Soak Pit

Water gets Polluted & Pollutants are Biodegradable	33	4	OTHERS	Recycle	Recycle	We provided re circulation tank for collection of washing effluent and it will be recycle
Water gets Polluted, Pollutants are not Biodegradable & Toxic	0	0	--NA--	NA	--NA--	NA
Industrial Cooling, spraying in mine pits or boiler feed	2	0	--NA--	NA	--NA--	Water Sprinkling / Dust Suppression
Others	2					

17. Source of water supply, Name of authority granting permission If applicable and quantity permitted.

Source of water supply	Name of authority granting permission	Qauntity permitted
------------------------	---------------------------------------	--------------------

18. Quantity of waste water (effluent) generated (m3/day)

Domestic Process	Boiler Blowdown DM Plants/Softening	Industrial Washing	Cooling water blowdown Tail race discharge from
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19. Water budget calculations accounting for difference between water consumption and effluent generated.

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

Capacity of STP (m3/day)

Treatment unit	Size (mxm)	Retention time (hr)
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21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

Capacity of ETP (m3/day)

Treatment unit	Size (mxm)	Retention time (hr)
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22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

23. Capacity of treated effluent sump, Guard Pond if any

Capacity of treated effluent sump (m3)

Effluent sump/Guard pond details No

If yes, state at which stage-Whether before, intermittently or after treatment. No

24. Mode of disposal of treated effluent With respective quantity, m3/day

(i) into stream/river (name of river)

(ii) into creek/estuary (name of Creek/estuary)

(iii) into sea

(iv) into drain/sewer (owner of sewer)

(v) On land for irrigation on owned land/ase land. Specify cropped area.

(vi) Connected to CETP

(vii) Quantity of treated effluent reused/ recycled, m3/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m3/day)
Mode of disposal types other (if any)

Mode of disposal types Recycle

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

Untreated Effluent

pH	NA		
SS (mg/l)	NA		
BOD (mg/l)	NA		
COD (mg/l)	NA		
TDS (mg/l)	NA		
Specific pollutant if any	Name	Value	
1	NA	NA	

Treated Effluent

pH	NA		
SS (mg/l)	NA		
BOD (mg/l)	NA		
COD (mg/l)	NA		
TDS (mg/l)	NA		
Specific pollutant if any	Name	Value	
1	NA	NA	

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

26. Fuel consumption

Fuel Type	UOM	Fuel Consumption TPD/LKD	Calorific value
Diesel	Kg/Hr	45	10200
Ash content	Sulphur content	Quantity	Other (specify)
0	0.05	1	NA

27. (a) Details of stack (process & fuel stacks: D. G.)

(a) Stack number(s)	(b) Stack attached to	(c) Capacity	(d) Fuel Type
S-1	DG	0	Diesel
(e) Fuel quantity (Kg/hr.)	(f) Material of construction	(g) Shape (round/rectangular)	(h) Height, m (above ground level)
45	MS	Rectangular	6 M

(i) Diameter/Size, in meters 0.20	(j) Gas quantity, Nm ³ /hr. 3000	(k) Gas temperature °C 350	(l) Exit gas velocity, m/sec. 15
(m) Control equipment preceding the stack Acoustic Enclosure	(n) Nature of pollutants likely to present in stack gases such as Cl ₂ , No _x , So _x TPM etc. NO _x , SO _x , PM, CO	(o) Emissions control system provided Adequate Stack Height with Acoustic Enclosure	(p) In case of D.G. Set power generation capacity in KVA 250 KVA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder/etc. As per Central Board Publication "Emission regulations Part-III" (December, 1985)

Port hole	No	Details
Platform	No	Details
Ladder	No	Details

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm ³	flow (Nm ³ /hr)
1				

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/ Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

Part - D: Hazardous Waste aspect

30 Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
Max	Method of collection	Method of reception	Method of storage
	NA	NA	NA
Method of transport	Method of treatment	Method of disposal	
NA	NA	NA	

Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
--	---------------------	---------------------------	--------------------

32.

a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste

b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics

33.

Copy of format of manifest/record Keeping practiced by the applicant.

34.

Details of self-monitoring (source and environment system)

35.

Are you using any imported hazardous waste. If yes, give details.

36.

Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.

37.

Present treatment of hazardous waste, if any (give type and capacity of treatment units)

38. Quantity of hazardous waste disposal

(i) Within factory

(ii) Outside the factory (specify location and enclose copies of agreement.)

(iii) Through sale (enclosed documentary proof and copies of agreement.)

(iv) Outside state/Union Territory, if yes particulars of (1 & 3) above.

(v) Other (Specify)

Part - E: Additional information

39.

a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.

b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.

40.

Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).

41

To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?

42.

Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure

43. Nature, quantity and method of disposal of non-hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
Concrete Waste / Rejected Concrete	150	MT/M	Collection & Segregation	Reused as sub-base/filling material within premises	Generated during casting and finishing operations
Broken Concrete / Damaged Products	50	MT/M	Collection	Reused for road work/backfilling	Non-hazardous inert waste
Scrap Steel / MS Scrap	5	MT/M	Segregation	Sold to Authorized Recycler	Generated during reinforcement work
Cement Bags (Empty)	500	No/M	Collection & Storage	Sold to Authorized Recycler	Stored in designated area

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?

(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?

(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.

(iv) Has approval of site been obtained from the concerned authority?

(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?

(vi) Has information on Imports of Chemicals been provided to the concerned authority?

(vii) Does the unit possess a policy under the PLI Act?

45. Brief details of tree plantation/green belt development within applicant's premises (in hectares)

Open Space Availability	Plantation Done On	Number of Trees Planted
Square meter	Square meter(%)	

46.

Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.

NA

47.

(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.

(b) Any other additional information that the applicants desires to give

(c) Whether Environmental Statement submitted ? If submitted, give date of submission.

48.

I/We further declare that the information furnished above is correct to the best of my/our knowledge.

49

I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, products, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : Pravin Ramkrishna Ghag
Name : Pravin Ramkrishna Ghag
Designation : Director -Admin & Compliance

Additional Information

Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	DG Set (250 KVA)	NOx, SOx, PM, CO	Acoustic Enclosure & Stack	NA
2	Aggregate Handling & Transfer	Fugitive Dust	Water Sprinkling	Dust Suppression System Provided

Separate EM Provided	No	Other Emission Sources	NA
Measures Proposed	NA	Foul Smell Coming Out	No
Air Sampling Facility Details	Sampling Port, Platform & Ladder Provided		

D.G. Set Details

Description	Capacity(KVA)	Remarks
DG	250	Emergency Power Backup

Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
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Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Guarantee Applicable:

No

Annexure

Environment Clearance

Date	Project Details	Capital Investment(Crs.)	Total Plot area(sq. mtrs.)	Total Built up area(sq. mtrs.)	Amendment/Extension
Jan 1, 1900		0	0	0	



महाराष्ट्र प्रदूषण नियंत्रण मंडळ MAHARASHTRA POLLUTION CONTROL BOARD

प्रदेशिक कार्यालय, ठाणे / Regional Office, Thane
प्लॉट क्रमांक पी - ३०, ५ वा मजला कार्यालय कॉम्प्लेक्स बिल्डिंग मुलुंड चेकनाका,
ठाणे - ४०० ६०४,
Plot No P-30, 5th floor Office Complex Building Mulund Checknaka,
Thane - 400 604.



LIFE
Lifestyle for
Environment



ईमेल / Email: rothane@mpcb.gov.in
संकेतस्थळ / Website: www.mpcb.gov.in

दूरध्वनी / Tel: 022-25802272

No. MPCB/ROT/Restart/2607060001/E-3314709

Date: 06/07/2026

M/s. J Kumar Infraproject Ltd,
S. No. 110/2, 111, 112, 113/1,2,3,
115,116/1,119/2,120/2,122/1/2, 123/1/2,
125/1/2/3,126/1/2/3, 127/1/2, 138/1/2/3,139,
140, 141, 142, 144/1/2, 145,146/1/2/3, 150, 151,
Chena Village, Dist -Thane.

Sub: Conditional Restart Directions under section 33A of the Water (P&CP)
Act, 1974 and under section 31A of the Air (P&CP) Act, 1981 – Reg.

Ref: 1) Closure Directions dtd. 11/12/2024.
2) Request letter submitted by yourself dtd. 13/06/2026
3) Legal proposal received from SRO Thane-II vide No. MPCB-
LEGAL_ACTIONS- 160724013, dtd. 16/06/2026.
4) Approval received from HQ dtd: 06/07/2026.

This refers to the Closure Directions issued by Board vide above reference no. 1 to your unit
for various non-compliances observed during visit of MPCB officials.

Board has received your request for the issuance of restart order vide ref. no. 2. Sub-Regional
Officer, Thane-II has submitted compliance report of Closure Direction vide ref. (3) above and
subsequent approval by MPC Board, HQ on dtd. 06/07/2026 for restart to your unit, you are hereby
allowed to restart your unit subject to following terms and conditions:-

- 1) You shall not carry out casting yard activity without obtaining consent to operate from
the MPC Board.
- 2) You are not allowed to carry out RMC activity henceforth.
- 3) You shall submit bank guarantee of Rs. 2.0 Lakh towards compliance of restart
direction. Non submission of B.G. in specified time shall attract 12% interest as per
Board's circular dtd. 29.02.2024.

These directions shall be followed scrupulously in case of non-compliance the Board is
constrained to take stringent legal action including forfeiting of bank guarantee and closure of unit, which
may please be noted.

This is issued with the approval of competent authority of Board.

Digitally signed by
Kiran Nitant Hasabnis
Date: 06-07-2026
17:10:23
(Kiran Hasabnis)
Regional Officer, Thane

Copy submitted to:

- 1) Member Secretary, MPCB, Mumbai -for favor of kind information.
- 2) Joint Director (APC), MPCB, Mumbai -for favor of kind information.

Copy to:

- 1) The Executive Engineer, Maharashtra State Electricity Distribution Co Ltd., Wagle
Estate, Thane: It is requested to restore the Electric supply of M/s. J Kumar Infraproject
Ltd, Chena Village, Thane for casting unit only.
- 2) The Executive Engineer, Water Supply, Mira Bhayander Municipal Corporation, Tal. and
Dist. Thane: It is requested to restore the Water supply of M/s. J Kumar Infraproject Ltd,
Chena Village, Thane for casting unit only.
- 3) Sub Regional Officer, MPCB, Thane-II – You are directed to serve the direction to the industry
& ensure the compliance.

Sd/-
(Kiran Hasabnis)
Regional Officer, Thane

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 022-25802272
Fax: 022-25805398
Website: <http://mpcb.gov.in>
Email: rothane@mpcb.gov.in



Maharashtra Pollution
Control Board, Plot No
P-30, 5th floor Office
Complex Building Mulund
Checknaka, Thane.

GREEN/S.S.I (G11)/ Rev. GREEN/I.S./ (32)
No:- Format1.0/RO/UAN
No.0000291526/CG/2607000609

Date: 07/07/2026

To,
Jkumar Infra Projects Limited
Survey No. 146/1 146/2 146/3 and 150, Village Chene
Ghodbunder Road
Thane.



Sub: Consent to Operate for Casting activity only

Your application No.MPCB-CONSENT-0000291526 Dated 13.06.2026

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to operate is granted for a period up to 30/06/2029
2. The capital investment of the project is Rs.6.84 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	U-Girder	4500	m3/month
2	Pier Cap	1000	m3/month
3	PI-Girder	950	m3/month
4	I-Girder	250	m3/month
5	Parapet	300	m3/month

(For casting activity only. Operation of RMC plant is not permitted)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in GMP)	Standards to	Disposal Path
1.	Trade effluent	4	As per Schedule-I	Recycle 100% to achieve ZLD

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	8	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack/ source	Number of Stack	Standards to be achieved
1	S-1	D G Set-250 KVA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No.	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Concrete Waste / Rejected Concrete	150	MT/M	Collection & Segregation	Reused as sub-base/filling material within premises
2	Broken Concrete / Damaged Products	50	MT/M	Collection	Reused for road work/backfilling
3	Scrap Steel / MS Scrap	5	MT/M	Segregation	Sold to Authorized Recycler
4	Cement Bags (Empty)	500	No/M	Collection & Storage	Sold to Authorized Recycler

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall comply with Guidelines of Environment Department GOM air pollution mitigation 27/10/2023 and not to cause any pollution problem in the surrounding area.
11. Industry shall obtain permission of DISH
12. The applicant shall make an application for renewal of consent 120 days prior to date of expiry of the consent. (Operate/Renewal)
13. DG Stack height above the ground.
14. The applicant shall strictly comply with the circular issued by the Board vide No. MPCB / JD(APC) / NACP / DG Set / B-0090 dtd. 02/06/2023 regarding Retrofitting of Emission Control Device (RECD) for in-use Diesel Operated Internal Combustion Engines / D.G. Sets.

15. The industry has to follow the conditions in relevant notifications of Sanjay Gandhi National Park ESZ Notification 2016.
16. This consent issued as per the NOC received from ESZ, Sanjay Gandhi National Park, Monitoring Committee dtd. 10.06.2026.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: Shri. Kiran N. Hasabnis
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
rothane@mpcb.gov.in
2026-07-07 17:01:39 IST

Received Consent fee of -

Sr.No	Amount (Rs.)	Transaction/DR.No.	Date	Transaction Type
1	50000.00	TXN2606002786	15/06/2026	Online Payment
2	24817.36	TXN2607001224	07/07/2026	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Thane II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1.
 - A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 0.00 CMD consisting of for the treatment of 4 CMD of trade effluent.
 - B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
 - C) The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
 - D) The treated effluent shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, effluent shall find its way for gardening / outside factory premises.
2.
 - A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 8 CMD of sewage.
 - B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	30

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (q/d)
1.	Industrial Cooling, spraying in mine pits or boiler feed	2.00
2.	Domestic purpose	10.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	33.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height (m)	Type of Fuel	Sulphur Content (in %)	Pollutant	Standard
S-1	D G Set-250 KVA	Acoustic Enclosure	0.00	Diesel 45 Kg/Hr	-	NOx	-
						SOx	-
						PM	-
						CO	-

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 2.0 Lakh	Within 15 days	Towards O & M of pollution control system and compliance of consent conditions	Continuous	31.10.2029

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Sr. No.	Consent (C2E/C2O/C2R)	Amount of BG Imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Sr. No.	Consent (C2E/C2O/C2R)	BG Imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
8. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
9. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
10. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

11. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
12. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
13. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
14. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
15. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
16. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
17. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
21. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
22. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto

23. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
24. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
25. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
26. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
27. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
28. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
29. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
30. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
31. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

 This certificate is digitally & electronically signed.

BEFORE THE NATIONAL
GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE

ORIGINAL APPLICATION NO.
235 OF 2024

Vanashakti & Anr.

... Applicants

VERSUS

State of Maharashtra & Ors.

...Respondents

ADDITIONAL AFFIDAVIT ON
BEHALF OF RESPONDENT NOS. 7 – 11

Dated this ____ day of _____ 2026

Advocates for the Respondent No.07 - 11

MZM Legal LLP
Level 6, One Forbes, Dr. VB
Gandhi Marg, Kalaghoda,
Mumbai, Maharashtra - 400001
Tel.: 22-22643333/6666.
Email: lawyers@mzmlegal.com;